Seventeenth Loksabha

an>

Title:Papers laid on the table of the House by Ministers/Members.

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर – 3, राव इंद्रजीत सिंह जी।

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

(i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG091 in Gazette of India dated 13th September, 2022.

(ii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG092 in Gazette of India dated 13th September, 2022.

(iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2022 published in

Notification No. IBBI/2022-23/GN/REG093 in Gazette of India dated 16th September, 2022.

(iv) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG094 in Gazette of India dated 16th September, 2022.

(v) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG095 in Gazette of India dated 16th September, 2022.

(vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG096 in Gazette of India dated 20th September, 2022.

(vii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Third Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG097 in Gazette of India dated 20th September, 2022.

(viii) The Insolvency and Bankruptcy Board of India (Information Utilities) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG/098 in Gazette of India dated 20th September, 2022.

(ix) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Fourth Amendment) Regulations, 2022

published in Notification No. IBBI/2022-23/GN/REG099 in Gazette of India dated 28th September, 2022.

(x) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professionals Agencies) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG100 in Gazette of India dated 3rd October, 2022.

(xi) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professionals Agencies) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG101 in Gazette of India dated 31st October, 2022.

[Placed in Library, See No. LT 7647/17/22]

(2) A copy of the Notification No. 104/42/Accts.-1(A) INTRODUCTION (Hindi and English versions) published in Gazette of India dated 27th September, 2022, notifying the 42nd Annual Report and Audited Statements of consolidated Accounts along with the Auditors' Report thereon for the year ended 31st March, 2022, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 7648/17/22]

(3) A copy of the Notification No. G.S.R.819(E) (Hindi and English versions) published in Gazette of India dated 15th November, 2022, notifying the Appointment of Government Nominee on the Quality Review Board of the Institute of Company Secretaries of India, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 7649/17/22]

(4) A copy of the Notification No. G.S.R.668(E) (Hindi and English versions) published in Gazette of India dated 30th August, 2022, notifying the Nomination of Member (Government Nominee) in the Appellate Authority constituted u/s Section 22A of the Chartered Accountants Act, 1949, under Section 30B of the said Act.

[Placed in Library, See No. LT 7650/17/22]

(5) A copy of the Notification No. 1-CA(5)/73/2022 (Hindi and English versions) published in Gazette of India dated 29th September, 2022, notifying the 73rd Annual Report of the Council of the Institute and the Audited Accounts of the Institute of Chartered Accountants of India for the year ended 31st March, 2022, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library, See No. LT 7651/17/22]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

(i) G.S.R.748(E) published in Gazette of India dated 30th September, 2022, notifying the Nomination of Government Nominees in the Quality Review Board of the Institute of Chartered Accountants of India.

(ii) G.S.R.856(E) published in Gazette of India dated 29th November, 2022 notifying the Nomination of Government Nominees in the Quality Review Board of the Institute of Chartered Accountants of India.

[Placed in Library, See No. LT 7652/17/22]

(7) A copy of the Notification No. G/20-CWA/9/2022 (Hindi and English versions) published in Gazette of India dated 28th September, 2022 notifying the 63rd Annual Report of the Council of the Institute and the

Audited Accounts of the Institute of Cost Accountants of India for the year ended 31st March, 2022, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library, See No. LT 7653/17/22]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) पर्यावरण (संरक्षण) अधिनियम, 1986 की विभिन्न धाराओं के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का. आ. 4649(अ) जो 30 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 28 फरवरी, 2014 की अधिसूचना संख्या का. आ. 638(अ) में कतिपय संशोधन किए गए हैं ।

(दो) का. आ. 4648(अ) जो 30 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 16 फरवरी, 1987 की अधिसूचना संख्या का. आ. 83(अ) में कतिपय संशोधन किए गए हैं ।

(तीन) का. आ. 4650(अ) जो 30 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अंतर्गत शक्तियों के प्रत्यायोजन को अधिसूचित किया गया है ।

(चार) का. आ. 5494(अ) जो 24 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 8 मार्च, 2019 की अधिसूचना संख्या का. आ. 1242(अ) में कतिपय संशोधन किए गए हैं ।

(पांच) का. आ. 5495(अ) जो 24 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 18 जनवरी,

2019 की अधिसूचना संख्या सा.का.नि. 37(अ) में कतिपय संशोधन किए गए हैं ।

[Placed in Library, See No. LT 7654/17/22]

(2) (एक) राष्ट्रीय बाघ संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय बाघ संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7655/17/22]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): सभापति महोदय**,** मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) अंतर्राष्ट्रीय वित्तीय सेवाएं केंद्र प्राधिकरण के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7656/17/22]

(2) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत सीमा-शुल्क प्राधिकरण के लिए अग्रिम विनिर्णय (संशोधन) विनियम, 2022 जो 25 जुलाई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 599(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 7657/17/22]

(3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय प्रतिभूति मुद्रण और सिक्का निर्माण निगम लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारतीय प्रतिभूति मुद्रण और सिक्का निर्माण निगम लिमिटेड, नई दिल्ली के वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7658/17/22]

(4) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 670(अ) जो 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जो उन विनिर्दिष्ट एयरलाइनों के नाम को अद्यतन करने के बारे है जो वितरण के लिए नि:शुल्क प्रचार सामग्री जैसे कुछ विशिष्ट वस्तुओं के आयात पर संपूर्ण आधारभूत सीमा शुल्क और एकीकृत कर से छूट का दावा करने के लिए पात्र हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 676(अ) जो 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय अधिसूचना सं. 48/2021 और 49/2021 – सीमा शुल्क, दोनों दिनांक 13.10.2021 का संशोधन करना है ताकि निर्दिष्ट खाद्य तेलों पर मौजूदा रियायती आयात शुल्क का 31 मार्च, 2023 तक बढ़ाया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 687(अ) जो 7 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय अधिसूचना सं. 56/2000 – सीमा शुल्क, दिनांक 05 मई, 2000 में संशोधन करना है जिससे कि दिनांक 01.10.2022 से प्रभावी आईजीसीआर नियमावली को लागू किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 688(अ) जो 7 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय अधिसूचना सं. 57/2000 – सीमा शुल्क, दिनांक 08 मई, 2000 में संशोधन करना है जिससे कि दिनांक 01.10.2022 से प्रभावी आईजीसीआर नियमावली को लागू किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि. 689(अ) जो 8 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 09 सितम्बर, 2022 से चावल के विनिर्दिष्ट प्रकार पर निर्यात शुल्क लगाने के लिए सीमा शुल्क टैरिफ अधिनियम, 1975 की दूसरी अनुसूची का संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 730(अ) जो 27 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय प्रविष्टि 404 के अनुरूप सूची 33 में

कतिपय परिवर्तन के लिए अधिसूचना सं. 50/2017-सीमा-शुल्क, दिनांक 30 जून, 2017 को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि. 736(अ) जो 28 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय अधिसूचना सं. 25/2021-सीमाशुल्क, दिनांक 31.03.2021 का संशोधन करना है जिससे कि भारत-मारिशस बृहद आर्थिक सहयोग एवं सहभागिता करार के अनुसार 'स्पेशियलिटी शुगर' पर संशोधित टीआरक्यू विहित की जा सके तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि. 759(अ) जो 3 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उसमें उल्लिखित, प्लेटिनम के आयातों पर सीमा-शुल्क दर में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन ।

(नौ) सा.का.नि. 760(अ) जो 3 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उसमें उल्लिखित, प्लेटिनम के आयातों पर एआईडीसी दर में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन ।

(दस) परियोजना आयात (संशोधन) विनियम, 2022 जो 19 अक्तूबर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 783(अ) में प्रकाशित हुए थे ।

(ग्यारह) सा.का.नि. 796(अ) जो 31 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उसमें उल्लिखित, विहित शर्तों के अध्यधीन चावल की विनिर्दिष्ट किस्मों से निर्यात शुल्क से छूट प्रदान करना है तथा एक व्याख्यात्मक ज्ञापन।

(बारह) सा.का.नि. 798(अ) जो 1 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिनांक 30 जून, 2017 की अधिसूचना सं. 50/2017-सीमाशुल्क में कतिपय संशोधन करना है ताकि क्रम सं. 404 की प्रविष्टि में कतिपय परिवर्तन किए जा सकें तथा एक व्याख्यात्मक ज्ञापन ।

(तेरह) सा.का.नि. 822(अ) जो 17 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय राज्य के राज्यपाल द्वारा आयातित

मोटर कार के लिए बुनियादी सीमा शुल्क से छूट देना है तथा एक व्याख्यात्मक ज्ञापन।

(चौदह) सा.का.नि. 827(अ) जो 18 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिनांक 1 मार्च, 2011 की अधिसूचना सं. 27/2011-सीमाशुल्क में कतिपय संशोधन करना है ताकि विशिष्ट आयरन ओर और स्टील उत्पादों पर से निर्यात शुल्क हटाया/कम किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(पंद्रह) सा.का.नि. 828(अ) जो 18 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा दिनांक 30 जून, 2017 की अधिसूचना सं. 50/2017-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि एन्थ्रासाइट और पीसीआई कोयला, कोक एवं सेमी कोक और फेरोनिकेल पर बीसीडी छूट को हटाया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(सोलह) सा.का.नि. 829(अ) जो 18 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 1 फरवरी, 2021 की अधिसूचना सं. 11/2021-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि एन्थ्रासाइट और पीसीआई कोयला और कोकिंग कोल पर एआईडीसी छूट को हटाया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(सत्रह) सा.का.नि. 698(अ) जो 14 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय निर्यातित उत्पादों पर शुल्कों और करों की छूट (आरओडीटीईपी) के तहत अनुमत ड्यूटी क्रेडिट की वसूली के लिए देयता को केवल निर्यातक के लिए सीमित किया जाए, न कि आरओडीटीईपी योजना के तहत ई-स्क्रिप के अंतरिती या खरीदार के लिए तथा एक व्याख्यात्मक ज्ञापन।

(अठारह) सा.का.नि. 699(अ) जो 14 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय राज्य और केंद्रीय करों तथा शुल्कों की छूट के लिए योजना (आरओएससीटीएल) के तहत अनुमत ड्यूटी क्रेडिट की वसूली के लिए देयता को केवल निर्यातक के लिए सीमित किया जाए, न कि आरओएससीटीएल योजना के तहत ई-स्क्रिप के अंतरिती या खरीदार के लिए तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 7659/17/22]

(5) सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि.616(अ) जो 3 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय चीन जनवादी गणराज्य और संयुक्त अरब अमीरात में मूलत: उत्पादित या वहां से निर्यातित ''ओपल ग्लासवेयर'' के भारत में आयात पर लगाए जाने वाले प्रतिपाटन शुल्क को डीजीटीआर की अनुशंसा के आधार पर 5 वर्षों की अवधि के लिए और आगे भी बढ़ाया जाना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि.637(अ) जो 18 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय चीन जनवादी गणराज्य और कोरिया जनवादी गणराज्य से उद्भूत या वहां से निर्यातित 'युर्सोडोक्सीकॉलिक एसिड (यूडीसीए)' के आयात पर उसमें उल्लिखित अवधि के लिए अनन्तिम प्रतिपाटन शुल्क लगाया जाना है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि.675(अ) जो 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 31 दिसंबर, 2022 जिसमें यह तिथि भी शामिल है, तक नेपाल और बांग्लादेश से जूट उत्पादों के आयात पर अधिसूचना संख्या 01/2017-सीमाशुल्क (एडीडी) दिनांक 5 जनवरी, 2017 के तहत लगाए गए प्रतिपाटन शुल्क के उद्ग्रहण को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि.716(अ) जो 21 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय ''एचएफसी कम्पोनेंट आर-32'' पर प्रतिपाटन शुल्क को लगाए जाने से संबंधित अधिसूचना सं. 75/2021-सीमाशुल्क (एडीडी), दिनांक 21 दिसम्बर, 2021 में संशोधन करना है जिससे कि उत्पादक का नाम ''झेजियांग क्यूझो जक्सिन फ्लोरिन केमिकल कं.लि. का नाम बदलकर ''झेजियांग क्यूहुआ फ्लूओर केमिस्ट्री कं.लि.'' किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि.717(अ) जो 21 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय डीजीटीआर के द्वारा जारी सनसेट रिव्यू के अंतिम

निष्कर्षों के अनुसरण में चीन जनवादी गणराज्य, जापान और कोरिया गणराज्य में मूलत: उत्पादित या वहां से निर्यातित "टाल्यून डाई-आइसोसाइनेट (टीडीआई)" पर 5 वर्षों की अवधि के लिए प्रतिपाटन शुल्क लगाया जाना है तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि.782(अ) जो 19 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय डीजीटीआर के द्वारा जारी किए गए उनके नए अंतिम परिणामों के अनुसरण में कोरिया गणराज्य, जापान और सिंगापुर में मूलत: उत्पादित या वहां से निर्यातित "इलेक्ट्रोगैल्वेनाइज्ड स्टील" के आयात पर 5 वर्षों की अवधि के लिए प्रतिपाटन शुल्क लगाया जाना है, तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि.787(अ) जो 21 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय थाइलैंड में मूलत: उत्पादित या वहां से निर्यातित 'सभी रूपों में सेक्रीन' के आयात पर प्रतिकारी शुल्क लगाया जा सके ताकि अधिसूचना सं. 2/2019-सीमाशुल्क (सीवीडी), दिनांक 30.08.2019 द्वारा चीन जनवादी गणराज्य में मूलत: उत्पादित या वहां से निर्यातित 'सभी रूपों में सेक्रीन' के आयात पर लगने वाले प्रतिकारी शुल्क के सर्कमवेंशन को रोका जा सके तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 7660/17/22]

(6) केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 641 (अ) जो दिनांक 18 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल पर विशेष अतिरिक्त उत्पाद शुल्क बढ़ाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 642 (अ) जो दिनांक 18 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका

आशय पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क को कम करने और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना संख्या 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(तीन) सा.का.नि. 671 (अ) जो दिनांक 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय एविएशन टर्बाइन फ्यूल पर शुल्क को संशोधित करने के लिए वित्त अधिनियम, 2002 की आठवीं अनुसूची में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(चार) सा.का.नि. 672 (अ) जो दिनांक 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(पांच) सा.का.नि. 673 (अ) जो दिनांक 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क बढ़ाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(छह) सा.का.नि. 674 (अ) जो दिनांक 31 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल के निर्यात पर सड़क और अवसंरचना

उपकर बढ़ाने के लिए 30 जून, 2022 की अधिसूचना सं. 10/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(सात) सा.का.नि. 706 (अ) जो दिनांक 16 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को घटाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(आठ) सा.का.नि. 707 (अ) जो दिनांक 16 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(नौ) सा.का.नि. 753 (अ) जो दिनांक 30 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा असंमिश्रित ईंधन पर अतिरिक्त उत्पाद शुल्क लगाने की तिथि बढ़ाने के लिए 30 जून, 2017 की अधिसूचना सं. 11/2017-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(दस) सा.का.नि. 755 (अ) जो दिनांक 1 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद

शुल्क को घटाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(ग्यारह) सा.का.नि. 756 (अ) जो दिनांक 1 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को घटाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(बारह) सा.का.नि. 779 (अ) जो दिनांक 15 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(तेरह) सा.का.नि. 780 (अ) जो दिनांक 15 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(चौदह) सा.का.नि. 799 (अ) जो दिनांक 1 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क कम करने के लिए और एविएशन टर्बाइन फ्यूल के निर्यात पर विशेष

अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(पंद्रह) सा.का.नि. 800(अ) जो दिनांक 1 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल पर विशेष अतिरिक्त उत्पाद शुल्क को बढ़ाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(सोलह) सा.का.नि. 820(अ) जो दिनांक 16 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद शुल्क बढ़ाने के लिए 19 जुलाई, 2022 की अधिसूचना सं. 18/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(सत्रह) सा.का.नि. 821(अ) जो दिनांक 16 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा डीजल पर विशेष अतिरिक्त उत्पाद शुल्क को घटाने के लिए 30 जून, 2022 की अधिसूचना सं. 04/2022-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 7661/17/22]

(7) सीमा-शुल्क अधिनियम, 1962 की धारा 157 के अंतर्गत इलेक्ट्रॉनिक ड्यूटी क्रेडिट लेजर (संशोधन) विनियम, 2022 जो 15 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 705(अ) में प्रकाशित हुए थे, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 7662/17/22]

(8) केंद्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 5450(अ) जो 23 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसका आशय 01.12.2022 से प्रभावी सीजीएसटी एक्ट, 2017 के अंतर्गत गैर-लाभकारी मामलों पर कार्रवाई के लिए भारतीय प्रतिस्पर्धा आयोग को सशक्त करना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 843(अ) जो 23 नवम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 01.12.2022 से प्रभावी सीजीएसटी नियमों में चौथा संशोधन (2022) करना है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 612(अ) जो 1 अगस्त, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 01 अक्तूबर, 2022 से 10 करोड़ रुपये से अधिक सकल कारोबार वाले करदाताओं के लिए ई-इनवॉयसिंग कार्यान्वित करना है तथा एक व्याख्यात्मक ज्ञापन।

(चार) का.आ. 4569(अ) जो 28 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसका आशय वित्त अधिनियम, 2022 की धारा 110 के खंड(ग) और धारा 111 के सिवाय धारा 100 से 114 के उपबंधों के प्रभावी होने की तारीख के रूप में 01.10.2022 को अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन।

(पांच) केंद्रीय माल और सेवा कर (दूसरा) संशोधन नियम, 2022 जो 28 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 734(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 735(अ) जो 28 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 28 मार्च, 2018 की अधिसूचना सं. 20/2018-सीटी को निरस्त करना है तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि. 740(अ) जो 29 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसमें 28 सितम्बर, 2022 की अधिसूचना सं. सा.का.नि.735(अ) का एक शुद्धिपत्र निहित है तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि. 786(अ) जो 21 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय सितम्बर, 2022 माह के लिए प्ररूप जीएसटीआर-3ख दायर करने की नियत तारीख को आगे बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

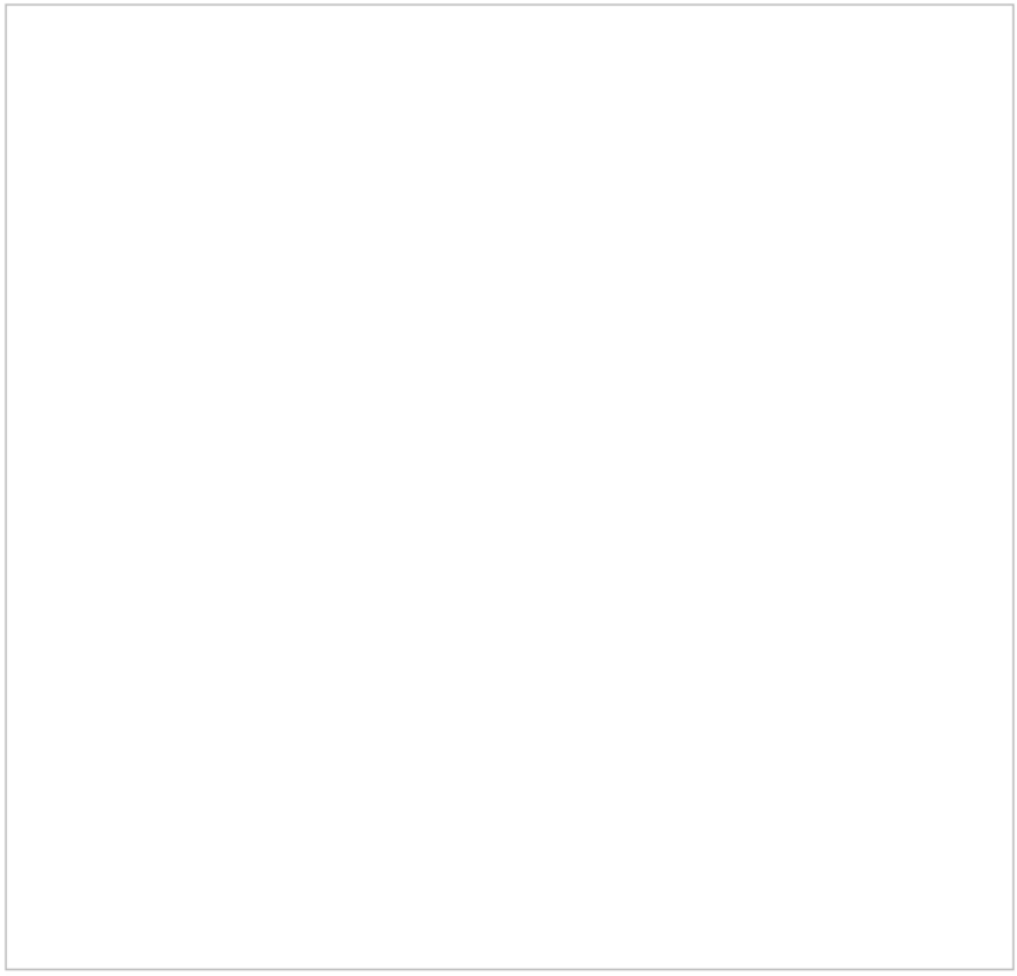
(नौ) केंद्रीय माल और सेवा कर (तीसरा संशोधन) नियम, 2022 जो 15 नवम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 817(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 7663/17/22]

(9) विदेशी मुद्रा प्रबंध अधिनियम, 1999 की धारा 48 के अंतर्गत विदेशी मुद्रा प्रबंध (गैर-ऋण लिखत) (संशोधन) नियम, 2022 जो दिनांक 12 अप्रैल, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 1802 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7664/17/22]

(10) सरकारी बचत बैंक अधिनियम, 1873 की धारा 15 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-



THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, on behalf of my colleague, Shrimati Annpurna Devi, I beg to lay on the Table a copy of the National Council for Teacher Education (Recognition Norms and Procedure) (Second Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No. NCTE-Regl./022/5/2021-O/o DS (Regulation)-HQ in Gazette of India dated 19th October, 2022 under Section 33 of the National Council for Teacher Education Act, 1993.

[Placed in Library, See No. LT 7666/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS

SARKAR): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kota, Kota, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kota, Kota, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7667/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sricity, Chittoor, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Sricity, Chittoor, for the year 2020-2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7668/17/22]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7669/17/22]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7670/17/22]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the

year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Palakkad, for the year 2021-2022.

[Placed in Library, See No. LT 7671/17/22]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022.

[Placed in Library, See No. LT 7672/17/22]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2021-2022, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2021-2022.

[Placed in Library, See No. LT 7673/17/22]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2021-2022, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2021-2022.

[Placed in Library, See No. LT 7674/17/22]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Kolkata, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Kolkata, for the year 2021-2022.

[Placed in Library, See No. LT 7675/17/22]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2020-2021.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 7676/17/22]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2021-2022.

[Placed in Library, See No. LT 7677/17/22]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 7678/17/22]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sirmaur, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sirmaur, for the year 2020-2021.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 7679/17/22]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2021-2022.

[Placed in Library, See No. LT 7680/17/22]

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ranchi, for the year 2020-2021.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

[Placed in Library, See No. LT 7681/17/22]

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sambalpur, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sambalpur, for the year 2020-2021.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

[Placed in Library, See No. LT 7682/17/22]

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

[Placed in Library, See No. LT 7683/17/22]

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Ranchi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Ranchi, for the year 2020-2021.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

[Placed in Library, See No. LT 7684/17/22]

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2021-2022.

[Placed in Library, See No. LT 7685/17/22]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2020-2021.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 7686/17/22]

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Information Technology, Surat, for the year 2020-2021.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 7687/17/22]

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology,

Guwahati, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2021-2022.

[Placed in Library, See No. LT 7688/17/22]

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Amritsar, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Amritsar, for the year 2021-2022.

[Placed in Library, See No. LT 7689/17/22]

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Visakhaptanam, for the year 2021-2022.

[Placed in Library, See No. LT 7690/17/22]

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2021-2022.

[Placed in Library, See No. LT 7691/17/22]

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2021-2022.

[Placed in Library, See No. LT 7692/17/22]

(40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Sikkim, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Sikkim, for the year 2021-2022.

[Placed in Library, See No. LT 7693/17/22]

(41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Goa, Goa, for the year 2020-2021.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No. LT 7694/17/22]

(43) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the EdCIL India Limited, NOIDA, for the year 2021-2022.

(ii) Annual Report of the EdCIL India Limited, NOIDA, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7695/17/22]

(44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2020-2021.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

[Placed in Library, See No. LT 7696/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7697/17/22]

(b) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2021-2022.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7698/17/22]

(c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2021-2022.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7699/17/22]

(d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2021-2022.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7700/17/22]

(e) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7701/17/22]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 7702/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2021-22.

[Placed in Library, See No. LT 7703/17/22]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 7704/17/22]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, New Delhi, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Working Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2021-2022.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2021-22.

[Placed in Library, See No. LT 7705/17/22]

(6) A copy of the separate Audit Report (Hindi and English versions) of the Stressed Assets Stabilisation Fund, Mumbai for the years 2019-2020 and 2020-2021.

[Placed in Library, See No. LT 7706/17/22]

(7) A copy of the 52nd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai for the year ended 31st March, 2022.

[Placed in Library, See No. LT 7707/17/22]

(8) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17-A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2022 published in Notification No. S.O.4896(E) in Gazette of India dated 14th October, 2022.

(ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2022 published in Notification No. S.O.4897(E) in Gazette of India dated 14th October, 2022.

(iii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2022 published in Notification No. S.O.4898(E) in Gazette of India dated 14th October, 2022.

[Placed in Library, See No. LT 7708/17/22]

(9) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989:-

(i) The Small Industries Development Bank of India (Defined Contributory New Pension) [Amendment] Regulations, 2022 published in Notification No. HRDV No. L001268839/Staff. 35B in Gazette of India dated 30th June, 2022.

(ii) The Small Industries Development Bank of India Pension [Amendment] Regulations, 2022 published in Notification No. HRDV No. L001278933A/ Staff. Gen(2) in Gazette of India dated 18th November, 2022.

[Placed in Library, See No. LT 7709/17/22]

(10) A copy of the Notification Nos. S.O.4717(E), S.O.4718(E) and S.O.4719(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2022 notifying change of location of existing Debts Recovery Tribunals mentioned therein, subject to certain conditions, issued under Section 3 of the Recovery of Debts and Bankruptcy Act, 1993.

[Placed in Library, See No. LT 7710/17/22]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section 6 of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings), Act, 1970 and 1980:-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.5381(E) in Gazette of India dated 17th November, 2022.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.5382(E) in Gazette of India dated 17th November, 2022.

[Placed in Library, See No. LT 7711/17/22]

MESSAGE FROM RAJYA SABHA